## GOVERNMENT OF INDIA PANCHAYATI RAJ LOK SABHA

UNSTARRED QUESTION NO:3206 ANSWERED ON:11.12.2014 COMPULSARY VOTING P. Shri Nagarajan

## Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether some States have enacted laws for compulsary voting in local bodies;
- (b) if so, the details thereof;
- (c) whether the Union Government proposes to enact such laws all over the country;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

## **Answer**

## MINISTER OF STATE FOR PANCHAYATI RAJ (SHRI NIHAL CHAND)

- (a) & (b): According to the information received, the State Government of Gujarat has enacted a law for compulsory voting in local bodies. However, sections 34 A to 34 D of the amended Panchayats Act dealing with obligation to vote have not yet come into force.
- (c): There is no such proposal under consideration of the Ministry.
- (d): Does not arise in view of reply to part (c) above.
- (e) In terms of the provisions of Part IX of the Constitution, the Legislature of a State may, by law, make provision with respect to all matters relating to, or in connection with, elections to the Panchayats.